

regulate the services of all Court Managers at the district level to ensure proper administration?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):
(a) to (d) The Hon'ble Supreme Court of India *vide* its Order dated 02.08.2018 in the matter of Interlocutory Application No. 279 of 2010 in Writ Petition (Civil) no. 1022 of 1989 impressed upon the State Governments that professionally qualified Court Managers preferably with MBA degree, must be appointed to render assistance in the performance of court administration. The said post of Court Managers must be created in each judicial district for assisting Principal District and Sessions Judges. The Apex Court in its order further mentioned that the services of any person already working as Court Manager in any district should be regularized by the State Government as their assistance is needed for a proper administrative set up in a Court. The above Order has been forwarded to all the State Governments/Union Territory Administrations and High Courts with the request that a report on the actions taken in this regard may be submitted to the Hon'ble Supreme Court.

Guidelines of Supreme Court for infrastructure of courts

3749. SHRI BHUBANESWAR KALITA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Supreme Court has issued some guidelines with regard to improving infrastructure of courts in the country;

(b) if so, the details thereof; and

(c) whether Government has initiated any action in this regard and if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):
(a) and (b) It is the primary responsibility of the State Governments to provide Judicial Infrastructure and Court Rooms District and Subordinate Courts. The Union Government has been administering a Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for Judiciary in order to augment the resources of State Governments, in association with the States/UT Governments. The scheme is being implemented since 1993-94. It covers the construction of court halls and court complexes and residential accommodations of judicial officers of District and Subordinate Judiciary. As on date, ₹ 6,986 crores have been sanctioned since the inception of the scheme in

1993-94. Out of this, ₹ 3,542 crores (50.70%) have been sanctioned to the States and UTs since April, 2014. 19,179 court halls and 16,852 residential accommodations have been made available for Judicial Officers of District and Subordinate Courts under this scheme as on date against the working strength of 17,970 Judicial Officers in District and Subordinate Courts of the country. In addition, 2,818 court halls and 1,856 residential units are under construction.

Development of Infrastructure Facilities for Judiciary is being monitored by the Hon'ble Supreme Court in Malik Mazhar Sultan Case.

(c) The Central Government had approved continuation of the Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for Judiciary beyond the 12th Five Year Plan period *i.e.* from 01.04.2017 to 31.03.2020 with an outlay is ₹3,320 crore for completion of on-going projects for construction of 3,000 court halls and 1,800 residential units for judicial officers of District and Subordinate Courts. The Central Government also approved setting up of an on-line monitoring system with geo-tagging enabling data collection on progress, completion of court halls and residential units under construction, including for future projects as well as better asset management and formulation of norms and specification of court halls to be constructed under scheme for implementation throughout the country for future.

Accordingly, the guidelines of the scheme have been revised from 2018-19 for smooth and effective implementation of the scheme. An on-line monitoring system has been developed with the technical assistance of Indian Space Research Organisation (ISRO). For the purpose, a web portal and mobile app named "Nyaya Vikas" has been developed for monitoring of construction projects with facility of geo-tagging. Norms and specifications for construction of court halls have also been developed and circulated to all State Governments and Union Territory Administrations.

Policy for affordable justice to poor and backwards

† 3750. SHRIMATI KANTA KARDAM: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government proposes to formulate any effective policy to provide affordable and accessible justice to dalits, backwards and poor people and if so, the details thereof;

(b) whether Government has received any requests from various social organization or State Governments in this regard; and

†Original notice of the question was received in Hindi.